

(b) An Indian Delegation visited Nepal to discuss the machinery for exchange of data and relevant information in respect of the projects and rivers of mutual interest to the two countries for planning their projects for the maximum utilisation of water resources;

(c) It has been agreed to set up a technical Board to be known as "Indo-Nepal Board for Irrigation and Power Projects" for the purpose.

दिल्ली में बिजली का अत्येष्टि यंत्र

१२७५. श्री भक्त दर्शन : क्या स्वास्थ्य मंत्री ६ नवम्बर, १९६२ के अतिरिक्त प्रश्न संख्या ११० के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि दिल्ली में बिजली का अत्येष्टि-यंत्र स्थापित करने के कार्य में इस बीच और क्या प्रगति हुई है और उसे किस स्थान पर स्थापित किया जा रहा है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) : बिजली के अत्येष्टि-यंत्र के लिये मास्टर प्लान के अन्तर्गत, बेला रोड (फिंग रोड) और जमुना के रेलवे पुल के दक्षिण में स्थित जमुना मार्जिनल बांध के बीच एक भूमि-खण्ड निर्धारित किया गया है।

दिल्ली नगर निगम की स्थायी समिति ने १६ मार्च, १९६३ को दाह-संस्कार का स्थान बनाने के लिए एक टेण्डर स्वीकृत कर लिया है तथा काम दे दिया गया है। इस वर्ष के अन्त तक निर्माण कार्य के पूर्ण हो जाने की आशा है।

Seizure of Diamonds at Santa Cruz Airport

1276. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether customs authorities seized diamonds worth 5 lakhs of rupees from a foreigner at Santa Cruz Airport; Bombay, on the 11th March, 1963; and

(b) if so, the result of the interrogations made and the action taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) The Bombay Customs authorities seized diamonds worth about Rs. 5 lakhs (on a rough estimate) from a foreigner at Santa Cruz Airport on the 11th March, 1963. The diamonds were recovered from a packet taped to his abdomen beneath his underwear.

(b) The person was arrested and produced before the Chief Presidency Magistrate, who ordered his release on bail. As he could not furnish the bail, he is in custody. The case is under investigation.

Bank of China

1277. **Shri Shashi Ranjan:** Will the Minister of Finance be pleased to state:

(a) the total assets and liabilities of Bank of China in India when it was taken into liquidation; and

(b) the decision of the Government to release the assets of the Bank of China on request made by the Chairman of the Board of Directors of Bank of China?

The Minister of Finance (Shri Morarji Desai): (a) The tangible assets of the bank immediately before it was taken into liquidation were estimated to be of the value of Rs 1.57 crores and the liabilities were of the order of Rs. 1.68 crores.

(b) As the liquidation of the bank has to be conducted in accordance with the procedure prescribed by law and under the auspices of the Calcutta High Court, the question of the Government releasing the assets of the bank does not arise. In view of the difficulties which have been experienced by certain diplomatic and consular offices of foreign Governments, provision has, however, been made for the grant of recoverable advances to such Governments.